

PROCEEDINGS OF THE HIGH COURT OF KARNATAKA, BENGALURU

SUBJECT:- Selection of Law Clerk-cum-Research Assistants in the High Court of Karnataka, Bengaluru.

- READ:-**
1. This office Notification No. HCRB/LCRA-20/2022 dated 03.02.2023 inviting on-line applications for filling up of 13 vacant posts of Law Clerks-cum-Research Assistant and vacancies that may arise as on the date of issuance of final selection proceedings.
 2. Proceedings No. HCRB/LCRA-20/2022 dated 02.06.2023 and 15.06.2023.

ORDER NO. HCRB/LCRA-20/2022

DATED 11TH JULY 2023

The following candidates who are selected as Law Clerk - cum - Research Assistants and placed in Additional List of the Proceedings cited at Reference No.2 above, are hereby intimated to report for duty within 7 days from the date of issuance of this Order as per the following terms and conditions:

Sl. No.	Application Number	Name and address of the Candidates (Smts.)
1	HCK2303LRA000097	NAMRATA S HOSMATH 3935/A, 2ND CROSS,B BLOCK, SUBRAMANYANAGAR, BENGALURU 560021
2	HCK2303LRA000053	SPOORTHY S BETAGERI 160, SANNA MASUTI ONI YADWAD , DHARWAD-581206

3	HCK2303LRA000049	RAKSHITHA A UDDANDAHALLI, , CHIKKANAHALLI (P), TAVEREKERE (H), BANGLORE SOUTH, BENGALURU 562130
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TERMS AND CONDITIONS

1. The selection of Law Clerk - cum - Research Assistants is purely on temporary and on contract basis.
2. The selected candidates are required to report before the Registrar General, High Court of Karnataka, Bengaluru by submitting all relevant original documents.
3. Each Law Clerk-cum-Research Assistant will be attached to one of the Hon'ble Judge of the High Court and he/she will assist the Hon'ble Judge not only in the judicial work but also in the administrative work.
4. The duties and responsibilities of a Law Clerk-cum-Research Assistant will include:
 - (i) Reading of case files, preparation of the case including case summary and notes and chronology of events;
 - (ii) Identifying facts/ issues/ questions that may arise or may have to be addressed;
 - (iii) Presence in the Court during the hearing of cases, taking notes of arguments and citations;
 - (iv) Research work on case law, books and articles for the purpose of assisting the Hon'ble Judge in the preparation of Judgments; and
 - (v) Assisting the Hon'ble Judge to prepare speeches and academic papers.

5. The Law Clerk - cum - Research Assistant will have free access to the Court Room / Library and also to all materials including computers and internet.
6. The Law Clerk-cum-Research Assistant will be allowed to access to the Chamber of the Hon'ble Judge with the prior permission of the Hon'ble Judge.
7. During the period of assignment, the Law Clerk-cum-Research Assistants will be paid a monthly honorarium of Rs.25,000/- (Rupees Twenty Five Thousand only) or such other enhanced honorarium as may be sanctioned by the Government. The term of assignment shall be till 31.01.2024 or one year from the date of report to duty and subject to extension by High Court of Karnataka/Government.
8. The Law Clerk-cum-Research Assistant is full time assignment and during the period of assignment, he/she will not be entitled to practice as advocate or to take up any employment. The Law Clerk-cum-Research Assistant is required to give necessary intimation to the Bar Council with regard to his/her taking the assignment as such.
9. The Law Clerk - cum - Research Assistant is liable to maintain proper discipline and complete confidentiality at all times.
10. The Law Clerk-cum Research Assistant attached to a particular Hon'ble Judge will not be entitled to appear before that Hon'ble Judge for a period of one year from the date of termination of the assignment.
11. The Law Clerk - cum - Research Assistant will not be entitled to appear in any case handled by the Hon'ble Judge to whom he/she was attached, regardless of whether he/she had worked on that case.

12. The assignment as Law Clerk - cum - Research Assistant will not confer any right or preference for any employment under the High Court of Karnataka or the Government.
13. Only on satisfactory completion of the assignment, a Law Clerk - cum - Research Assistant will be entitled to a Certificate issued by the High Court of Karnataka certifying that he/she has satisfactorily completed the assignment as Law Clerk - cum - Research Assistant in the High Court of Karnataka.
14. The male Law Clerk - cum - Research Assistant shall wear a black coat and tie and a female Law Clerk - cum - Research Assistant shall wear a black coat. While on duty he/she shall also wear the badge issued by the High Court and shall carry a photo affixed identity card.
15. A Law Clerk - cum - Research Assistant will be entitled for leave only for a total number of 12 days during the period of assignment. However, he/she shall not avail leave for more than 3 days in a calendar month.
16. The Law Clerk - cum - Research Assistant shall be present for assisting the Hon'ble Judge at 9.30 a.m. on all working days.
17. The selected candidates shall work/will be posted at High Court of Karnataka Principal Bench at Bengaluru or Benches at Dharwad and Kalaburagi, if necessary.
18. The Private Secretary to the Hon'ble Judges shall maintain an Attendance Register for the Law Clerk - cum - Research Assistant and the Law Clerk - cum - Research Assistant will be paid the honorarium only on production of the certificate issued by the Private Secretary to the Hon'ble Judges regarding attendance.
19. The Law Clerk - cum - Research Assistant shall give one month prior intimation to this office in case of resignation to the said post.

20. Any violation of the above mentioned terms and conditions or any breach of discipline or any misconduct by the Law Clerk - cum - Research Assistant will attract termination of appointment without any notice.

BY ORDER OF HON'BLE THE CHIEF JUSTICE,

**Sd/-
(K.S. BHARATH KUMAR)
REGISTRAR GENERAL**

TO:

1. The Candidates concerned (03),
2. The Secretary to Hon'ble the Chief Justice,
3. The Assistant Registrar - cum – P.S. to Hon'ble the Chief Justice,
4. The Private Secretaries to all the Hon'ble Judges,
5. The P.As to all the Registrars,
6. The Section Officers, HCA-I and Budget Branch for information and necessary action,
7. Proceedings file,
8. Office Copy.